

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 122/TL/2016**

**Coram:  
Shri Gireesh B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S.Bakshi, Member  
Dr. M.K.Iyer, Member**

**Date of Hearing: 24.8.2016  
Date of Order: 06.9.2016**

**In the matter of**

Application under Section 14 read with Section 15(1) of the Electricity Act, 2003 for grant of Transmission Licence to Gurgaon-Palwal Transmission Limited (GPTL).

**And  
In the matter of**

Gurgaon Palwal Transmission Limited  
F-1, The Mira Corporate Suites 1 & 2 Ishwar Nagar,  
Okhla Crossing, Mathura Road,  
New Delhi-110 065

..... **Petitioner**

**Vs**

1. U.P.Power Corporation Limited  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow-226 001
2. UTC Chandigarh, Chandigarh Secretariat,  
Sector 9, Chandigarh, 160 009
3. BSES Yamuna Power Ltd.  
2<sup>nd</sup> Floor, B Block, Shakti Kiran Building,  
Near Karkardooma Court,  
New Delhi-110032
4. BSES Rajdhani Power Ltd.  
BSES Bhawan, 2<sup>nd</sup> Floor, B-Block  
Nehru Place,  
New Delhi-110019

5. TATA Power Delhi Distribution Ltd.  
33 kV S/Stn. Building,  
Hudson Lane, Kingsway Camp,  
New Delhi-110019

6. New Delhi Municipal Council  
Palika Kendra, Sansad Marg,  
New Delhi-110001

7. Himachal Pradesh State Electricity Board Ltd.  
Vidyut Bhawan,  
Shimla-171004

8. Haryana Power Purchase Centre  
2<sup>nd</sup> Floor, Shakti Bhawan, Sector 06,  
Panchkula-134109

9. Power Development Department, Govt. of Jammu & Kashmir  
Civil Sect.,  
Jammu-180001  
New Delhi-110019

10. Punjab State Power Corporation Ltd.  
The Mall,  
Patiala-147001

11. Ajmer Vidyut Vitran Nigam Ltd.  
Old Power House, Hathi Bhatta,  
Jaipur Road, Ajmer

12. Jodhpur Vidyut Vitran Nigam Ltd.  
New Power House Industrial Area,  
Jodhpur-342003

13. Jaipur Vidyut Vitran Nigam Ltd.  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jyoti Marg,  
Jaipur-302005

14. Uttarakhand Power Corporation Ltd.  
Urja Bhawan, Kanwali Road,  
Dehradun-248001

...Respondents

**The following were present:**

Shri TAN Reddy, GPTL  
Shri Pulkit Sharma, GPTL  
Shri N.C.Gupta, PFCCL  
Shri Kumar Ritu Raj, PFCCL

## ORDER

The petitioner, Gurgaon Palwal Transmission Limited (GPTL), has filed the present petition for grant of transmission licence under Section 14 read with Section 15 (1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") to establish Transmission System for "creation of new 400 kV GIS Sub-station in Gurgaon and Palwal area as a part of ISTS" (hereinafter referred to as "Transmission System") on Build, Own, Operate and Maintain (BOOM) basis comprising the following elements:

S.No.	Name of the Transmission Element	Scheduled COD in months from effective date
1	Aligarh-Prithala 400 kV D/C HTLS Line	34 months
2	Prithala-Kadarpur 400 kV D/C HTLS Line	34 Months
3	Kadarpur-Sohna Road 400 kV D/C HTLS line	38 Months
4	LILO of Gurgaon-Manesar 400 kV D/C Quad line at Sohna Road S/S	38 Months
5	Neemrana (PG)-Dhanonda (HVPNL) 400 kV D/C HTLS line	34 Months
6	Creation of 400/220 KV, 2 x 500 MVA GIS Sub-station at Kadarpur in Gurgaon area along with 1 No. of 125 MVAR Bus Reactor	34 Months
7	Creation of 400/220 kV, 2 x 500 MVA GIS sub-station at Sohna Road in Gurgaon area along with 1 no. of 125 MVAR Bus Reactor.	38 Months
8	GIS sub-station at Prithala in Palwal area along with 1 No. of 125 MVAR Bus Reactor.	34 Months
9	2 Nos. of 400 KV line bays at 400 kV Dhonanda (HVPNL) substation.	34 Months

2. The petitioner has made the following prayers:

- “(a) Grant Transmission Licence to Gurgaon Palwal Transmission Limited with respect to the Transmission System described at para 1 of this application;
- (b) Give due consideration to the contents of this application; and
- (c) Pass such other order(s), as this Hon`ble Commission may deem fit and proper in the facts and circumstances of the case.”

3. The petitioner has submitted that during 2006-07, Ministry of Power, Government of India initiated a scheme for development of Independent Transmission Projects through private sector participation for evacuation of power from the generating station and transmission of power from pooling station to other grid stations up to load centers and system strengthening in India. The said projects were to be awarded to developers selected on the basis of tariff based competitive bidding process. The petitioner has further submitted that in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service"(hereinafter referred to as "the Guidelines") issued by Government of India, Ministry of Power under Section 63 of the Act, PFC Consulting Limited (hereinafter referred to as PFCCL) was notified by Government of India, Central Electricity Authority, Ministry of Power vide Notification No. 1563, dated 22.7.2015 as the Bid Process Coordinator (hereinafter referred to as "BPC") for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the transmission system for "creation of new 400 kV GIS Sub-station in Gurgaon and Palwal area as a part of ISTS" through tariff based competitive bidding process.

4. PFCCL in its capacity as the BPC initiated the bid process on 15.10.2015 and completed the process on 14.7.2016 in accordance with the Guidelines. M/s Sterlite Grid 4 Limited was selected as the successful bidder having quoted the lowest levelized transmission charges of Rs.1255.42 million/annum in order to establish the Transmission System for "creation of new 400 kV GIS Sub-station

in Gurgaon and Palwal area as a part of ISTS” and provide transmission service to the following identified long-term transmission customers (LTTCs) of the project:

<b>S No.</b>	<b>Name of the Long Term Transmission Customer</b>
1.	UTC-Chandigarh
2.	BSES Yamuna Power Limited
3.	BSES Rajdhani Power Limited
4.	Tata Power Delhi Distribution Limited
5.	New Delhi Municipal Council
6.	Himachal Pradesh State Electricity Board Limited
7.	Haryana Power Purchase Centre
8.	Power Development Department, Govt. of Jammu and Kashmir
9.	Punjab State Power Corporation Limited
10.	Ajmer Vidyut Vitran Nigam Limited
11.	Jodhpur Vidyut Vitran Nigam Limited
12.	Jaipur Vidyut Vitran Nigam Limited
13.	Uttarakhand Power Corporation Limited
14.	U.P.Power Corporation Limited

5. The petitioner has submitted that three bidders submitted their offers at RfP stage. RfP (financial) bids of all the three bidders were opened on 10.3.2016 in the presence of Bid Evaluation Committee and the representatives of the Bidders. Bid Evaluation Committee recommended all three bidders for opening the financial bids. After opening the financial bids, as per the Bid Evaluation Report dated 10.3.2016, M/s Sterlite Grid 4 Limited emerged as the successful bidder with the lowest levelized transmission charges of Rs. 1255.42 million per annum.

6. Consequent to its selection as the lowest bidder, Letter of Intent (LoI) was issued to M/s Sterlite Grid 4 Limited by the BPC on 17.3.2016 which was accepted by it. Under the terms of Request for Proposal (RfP) and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide contract performance guarantee in favour of Long Term Transmission Customers (LTTCs);
- (b) Execute Share Purchase Agreement;
- (c) Acquire, for the Acquisition Price, 100% share equity share holding of Gurgaon-Palwal Transmission Limited from PFCCCL along with all its related assets and liabilities;
- (d) To execute RfP project document including Transmission Service Agreement (TSA) with LTTC;
- (e) Make an application to the Central Commission for adoption of transmission charges, as required under Section 63 of the Electricity Act, 2003;
- (f) To apply to the Central Commission for grant of transmission licence.

7. The petitioner has submitted that M/s Sterlite Grid 4 Limited has acquired one hundred percent equity holding in Gurgaon Palwal Transmission Limited on 14.7.2016. The petitioner has further submitted that the TSA executed between the TSP and the LTTCs who are the beneficiaries of the transmission project has become effective on the date of acquisition of the petitioner by Sterlite Grid 4 Limited.

8. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals

whether incorporated or not or artificial juridical person. The petitioner has been incorporated under the Companies Act, 1956. The main object of the petitioner company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its respects including planning, investigations, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, substation, load dispatch stations and communication facilities and appurtenant works, coordination of integration operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations, wheeling of power, purchase and sale of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.*

9. Section 15 (1) of the Act provides that every application under Section 14 shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed. The Central Commission has specified the Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Transmission License and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”). Regulation 3 of the Transmission Licence Regulations provides that the Empowered Committee shall identify the projects included in the transmission plan to be developed under the guidelines for competitive bidding. Regulation 4 of Transmission License Regulations provides that in case of projects identified by the Empowered Committee for development under the guidelines for competitive bidding, selection of the project developer shall be made in accordance with the procedure laid down in the guidelines. The transmission project under consideration has been identified by the Empowered Committee. The Government of India, Ministry of Power, Central Electricity Authority vide its letter No. 1/3/2015/PSP&A-I417-418 dated 26.11.2015 had

issued prior approval to the project under Section 68 of the Act. The selection of the project developer, GPTL, has been made in accordance with the guidelines for competitive bidding.

10. Regulation 7 of the Transmission Licence Regulations provides for the procedure for grant of transmission licence as under:

“(1) The application for grant of transmission licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall serve a copy of the application on each of the long-term customers of the project and shall submit evidence to that effect along with the application and shall also post the complete application along with annexures and enclosures on its website, the particulars of which shall be given in the application.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after making the application, publish a notice of its application in Form-II attached to these regulations, in at least two daily newspapers, one in English language and one in vernacular language, having circulation in each State or Union Territory where an element of the project or a long-term customer is situated, in the same language as of the daily newspaper in which the notice of the application is published.

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published in the newspapers under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where



the office of the Commission is situated) with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice.

(10) The applicant shall within 15 days from the date of publication of the notice as aforesaid submit to the Commission on affidavit the details of the notice published, indicating the newspapers in which the notice has been published and the date and place of their publication and shall also file before the Commission the relevant copies of the newspapers, in original, in which the notice has been published.

(11) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant; Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(12) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the public notice published by him, within 45 days of serving copy of the application on the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.

(13) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application.”

11. The petitioner has approached the Commission by a separate application for adoption of transmission charges in respect of the transmission system which is presently under consideration of the Commission and order in that petition will be issued separately. The petitioner has filed the present application for grant of transmission licence in accordance with the Transmission Licence Regulations. The petitioner has submitted proof of service of the copies of the application on the LTTCs and Central Transmission Utility and proof of web posting of the complete application. The petitioner has further undertaken to pay the applicable licence fee upon the grant of Transmission Licence in terms of Central Electricity

Regulatory Commission (Payment of Fees) Regulations, 2012. The petitioner has prayed for grant of transmission licence to Gurgaon Palwal Transmission Limited with respect to the transmission system as per details given in para 1 above.

12. The petitioner has made the application as per Form-1 and paid the fee of Rs. one lakh as prescribed by the Central Government. On perusal of the application, it is noted that the petitioner has served copy of the application on the Long Term Transmission Customer (LTTCs) for the project. The levelised tariff charges quoted by the petitioner which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 1255.42 million/annum. The petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee and proof of making the evaluation report public by the BPC as per the Guidelines.

13. The petitioner, vide its affidavit dated 22.8.2016, has placed on record the relevant copies of the newspapers published on 22.7.2016 in Business Standard and Jagat Kranti published in the States of Haryana.

14. No reply has been filed by the respondents. No objection has been received from the general public in response to the public notice.

15. The petition was heard on 24.8.2016. The representative of the petitioner submitted the petitioner has complied with all the requirements for grant of transmission licence and requested to grant transmission licence to the petitioner.

16. The petitioner has served a copy of the application on the Central Transmission Utility (CTU) on 18.7.2016 as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. However, CTU is required to submit its recommendations in terms of Section 15 (4) of the Act and Regulation 9 (11) of the Transmission Licence Regulations within thirty days after receipt of the copy of the application. In the present case, the recommendations of CTU have not been received so far. Section 15 (4) of the Act provides as under:

“(4) The Central Transmission Utility or the State Transmission Utility, as the case may be, shall, within thirty days after the receipt of the copy of the application referred to in sub-section (3), send its recommendations, if any, to the Appropriate Commission:

Provided that such recommendations shall not be binding on the Commission.”

A reading of the above provision reveals that the CTU is under a statutory obligation to send its recommendations, if any, within 30 days. However, non-submission of the recommendations by CTU cannot be a ground for not granting licence. In any case, the recommendations of CTU are not binding on the Commission. However, the Commission expects that CTU faithfully discharges its statutory responsibility under Section 15 (4) of the Act, so that the Commission gets the advantage of considering the recommendations of CTU before granting the licence.

17. We have considered the submissions of the petitioner and perused documents on record. As per para 12.1 of the Guidelines as amended from time to time, finally selected bidder shall make an application for grant of transmission licence within ten days of selection. M/s Sterlite Grid 4 Limited has been selected on the basis of the tariff based competitive bidding as per the Guidelines issued by Government of India, Ministry of Power. Lol has been issued to M/s Sterlite

Grid 4 Limited by the BPC on 17.3.2016. BPC vide letter dated 14.7.2016 extended the last date of completion of various activities from 27.3.2016 to 24.7.2016. Accordingly, M/s Sterlite Grid 4 Limited has acquired 100% stake in the Gurgaon Palwal Transmission Limited which has been transferred to the petitioner on 14.7.2016 after execution of Share Purchase Agreement. Considering the material on record, we are *prima facie* of the view that the petitioner satisfies the conditions for grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 22.9.2016.

18. In order to ensure that the project is implemented within the time schedule as provided in the TSA, the licensee should not approach the Commission for extension of time for execution of the project or for increase in the transmission charges over and above what is permissible under the provisions of the TSA. Accordingly, the petitioner is directed to file an affidavit by 15.9.2016 to the effect that the execution of the transmission project shall not be delayed due to time taken in obtaining statutory clearances required under the RfP and or adjudication of any claim of the petitioner arising under the TSA.

19. It is observed that as per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting,

completing and commissioning each element of the project by Scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further Article 5.4 of the TSA provides that the TSP shall ensure that the project is designed, built and completed in a good workman like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the project will be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards. Accordingly, the petitioner is directed to submit the information by 15.9.2016 with regard to quality control mechanism available or to be put in place by to ensure the compliance of the requirements stipulated in Article 5.1.1 and Article 5.4 of the TSA.

20. The petition shall be listed for hearing on 27.9.2016.

Sd/-  
**(Dr. M. K. Iyer)**  
**Member**

sd/-  
**(A.S. Bakshi)**  
**Member**

sd/-  
**(A.K. Singhal)**  
**Member**

sd/-  
**(Gireesh B.Pradhan)**  
**Chairperson**